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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI..

OA-39/97

New Delhi this the 8th day of May, 1997.

Hon'ble Dr. Jose P. Vergheese, Vice-Chairman(J).
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. G.P. Bhatia,
S/o late Sh. G.D. Bhatia,
Civilian Labour Officer,
Engineer Stores Depot,
Delhi Cantt-110010. Applicant

(Applicant in person)

versus

1. Union of India
through Secretary,
Ministry of Labour,
Shram Shakti Bhawan,
Rafi Marg, New Delhi-1.
2. Union of India,
through Secretary,
Central Vigilance Commission,
Bikaner House,
New Delhi-11.
3. Sh. R.K. Rang,
Deputy Secretary,
Ministry of Labour,
Shram Shakti Bhawan,
Rafi Marg, New Delhi-1.
4. Sh. Gopal Singh,
Under Secretary,
Ministry of Labour,
Shram Shakti Bhawan,
Rafi Marg, New Delhi-1. Respondents

(through Sh. KCD Gangwani, advocate)

ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Vergheese, V.C.(J)

The learned counsel for the respondents has
fairly submitted that the enquiry pending against the
applicant has now come to a conclusion and the enquiry
report has been submitted and the appropriate orders are
being passed and the respondents are willing to give a
certificate to the extent as mentioned above adding to
it that as and when the appropriate orders are passed,
the same will be communicated to the borrowing

organisation. The respondents are willing to issue a relieving order as soon as the borrowing organisation requests for it in the normal circumstances.

With the aforesaid directions, this O.A. is disposed of.



(S.P. Biswas)
Member(A)



(Dr. Jose P. Verghese)
Vice-Chairman(J)